

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:238

ANSWERED ON:29.08.2007

MUNICIPAL SOLID WASTE RULES

Chandrapan Shri C.K.;Reddy Shri Suravaram Sudhakar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has notified the Municipal Solid Waste (Management and Handling) Rules under the Environment (Protection) Act, 1986;

(b) if so, the salient features of this rule,

(c) whether the State Governments have implemented the provisions of this rule in the disposal of Solid Waste Management; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (Sh. NAMO NARAIN MEENA)

(a) to (d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 238 FOR ANSWER ON WEDNESDAY, THE 29TH AUGUST, 2007 REGARDING MUNICIPAL SOLID WASTE RULES BY SH. SURAVARAM SUDHAKAR REDDY AND SH. C. K. CHANDRAPAN

(a) Yes , Sir

(b) The Municipal Solid Wastes (Management and Handling) Rules, 2000 lay down detailed compliance criteria, for the collection, storage, segregation, transportation, processing and disposal of municipal solid wastes. As per these rules ,the municipal authority is responsible for the implementation of the provisions of the rules and for any infrastructure development for management of municipal wastes. The municipal authorities are required to seek authorization for setting up of waste processing and disposal facilities including landfills from the State Pollution Control Boards (SPCBs). The overall responsibility for the enforcement of these rules rests with the Secretary incharge, Department of Urban Development in the State.

(c) Implementation is a continuing process. The SPCBs and the Pollution Control Committees (PCCs) of the Union Territories are required to prepare and submit an annual report on the implementation status of the rules to the Central Pollution Control board (CPCB). The CPCB prepares a consolidated annual review report on the management of municipal solid wastes and forwards the same along with its recommendations to the Ministry of Environment & Forests.

(d) As per this consolidated annual review report on the management of Municipal Solid Wastes for the year 2005-2006 , many local bodies have set up / streamlined waste collection, storage and transportation system. 2339 local bodies have applied for grant of authorization to set up waste processing and disposal facility to the respective SPCBs / PCCs and 1220 authorizations have been granted. 65 compost plants are in operation and 56 are proposed to be set up. Seven landfills have been constructed and local bodies in 17 States have identified new sites for development of sanitary landfills. A regional waste processing and disposal facility for a cluster of 11 municipalities is under completion by the Ahmedabad Urban Development Authority.